

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 802/252/ND/2018

Under Section: 252

In the matter of:

Income Tax Officer Ward

....Appellant

Vs.

ROC In the Matter of:

(M/s GRS Printers Pvt. Ltd.)

....Respondent

Order delivered on 06.12.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant : Mr. Zoheb Hossain, Sr. St. Counsel
Mr. Piyush Goyal, Adv.

For the ROC : Ms. Kusum Yadav,
Company Prosecutor

For the IT :

ORDER

Learned Chartered Accountant appearing for the Ex-Director has sent an intimation vide letter with respect to the exigency in the family of one of the respondents and hence today nobody is present also requesting to adjourn matter beyond 20.12.2018. On 15.11.2018 an undertaking was given to file their appearance as well as affidavit on behalf of the Ex-Directors. Learned

counsel for the appellant being Income Tax Department states that the copy of affidavit from the Ex-Director has been received but the same is not found in the Court file nor the memo of appearance. The matter is adjourned to 08.01.2019.

Goldy Sehgal

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

